



2026:AHC:7785

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 194 of 2026

Rajani Bansal

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	D.C. Dwivedi, Shashi Dhar Dwivedi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri S.D. Dwivedi, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner was engaged as an Anganbadi Karyakatri on 23.08.2010. At that time, she was unmarried, however, subsequently she was married. Now, the writ petitioner seeks absorption.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs determination at the first instance by Respondent no.5.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.5, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 13, 2026

N.S.Rathour

(Vikas Budhwar,J.)